THE COAL BEARING AREAS (ACQUISITION AND The Government can issue a fresh notifica-DEVELOPMENT) AMENDMENT AND VALIDATION tion in respect of some area under section BILL, 1971.

4. again followed by another notification

THE MINISTER OF STEEL AND MINES/इस्पात और खान मंत्री (SHRI S. MOHAN KUMARAMANGA-LAM): Sir, I beg to move:

That the Bill further to amend the Coal Bearing Areas (Acquisition and Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, as passed by the Lok Sabha, be taken into consideration.

As this House is fully aware, the Industrial Policy Resolution of 1956 laid down that the future development of coal industry in the country was the responsibility of the State, and all new units in this industry would be set up only by the State except in exceptional circumstances as laid down in the Resolution. Accordingly, under the Coal Bearing Areas (Acquisition and Development) Act of 1957, powers were taken interalia for the acquisition by the Central Government of unworked coal bearing areas covered by private leases or prospecting licences. This Act provided for acquisition of virgin lands including ground minerals or rights in or over such land in the same manner as the Land Aquisition Act of 1894.

Under the Land Acquisition Act the practice was to issue a single notification under section 4(1) of the Act indicating that land in a locality was or was likely to be needed for public purpose. This was followed by one or more declarations under section 6 of the Act in respect of different portions of land specified in the original notification to the effect that such portion of land was required for a public purpose or for a company.

However, in 1966, the Supreme Court held that once a declaration under section 6 of the Act was issued, whether it be in respect of a part of the land comprised in the notification under section 4(1) or in respect of the whole of it, the effect of the initial notification is exhausted and no further land can be taken by further issue of declarations under section 6 of the Act. That is to say that only one notification can be issued under section 6 arising out of an earlier declaration under section 4.

The Government can issue a fresh notification in respect of some area under section 4, again followed by another notification under section 6. In such cases, the compensation will have to be paid on the basis of market value prevailing on the date of the second notification or the third notification or the fourth notification, as the case may be.

Now to overcome this, the Land Acquisition Act was amended in 1956 by the Land Acquisition (Amendment and Validation) Act 1967. This amendment provided that more than one declaration under section 6 may be issued from time to time in respect of different areas of any land covered by the same notification under section 4(1) of the Act.

So far as the Coal Bearing Areas (Acquisition and Development) Act 1957 is concerned, the terms of the Act are more or less the same as in the Land Acquisition Act. What we were doing now really is to amend the Act to bring it in line with the amendment that we have made in the Land Acquisition Act. By doing so, a single notification under section 7(1) of this Act corresponds to section 4 of the Land Acquisition Act, can be followed by as many notifications as necessary covering those particular areas mentioned in section 7(1) followed by more than one declaration under section 9(1) of the Act. It is neither possible nor desirable to reopen all these cases as otherwise it will dislocate the working of National Coal Development Corporation. Also fresh notifications will involve higher incidence of compensation payable under the Act. Therefore we are proposing to bring it in line with the Land Acquisition Act. That is the substance of the amending legislation that is now being brought before the House.

I would like to mention another point under the Coal Bearing Areas Act. When rights under a mining lease are acquired compensation is payable to persons interested and entitled and royalty and other dues to the State Government. Where, however, virgin land including underground minerals is acquired under the Act, the same vests in the Central Government free from encumbrances and no compensation becomes payable in respect of the minerals lying in the said land. The State Governments have, therefore, been representing from time to time against the loss of royalty

and Validation Bill, 1971

(Acquisition and

[Shri S. Mohan Kumaramangalam] in such cases. So we have decided that the State Governments should be paid such sums as they would have been entitled to receive by way of royalty had these areas been granted on lease to private parties. So a section is also introduced here by which such dues will be paid on an ex gratia basis from time to time. There are a few formal unimportant amendments of a procedural nature and I would request the House to consider the Bill.

The question was proposed.

SHRI KALYAN ROY (West Bengal): Sir, while I support this Bill, I want to point out certain facts and certain developments which very much affect the coal mines and particularly the Industrial Policy Resolution to which the hon, Minister had already referred. As per the Industrial Policy Resolution all coal units must develop in the public sector. I want to know whether it is not a fact that even today very big monopoly houses like Andrew Yule, Bird, Karamchand Thapar, etc. have vast areas under their control and lease which they have not developed so far and which they have no intention of developing and they also contain very good coking coal. If that was the Industrial Policy Resolution what prevented the Government from actually implementing it so far? Why were they hesitant other day I asked a question to which I did not get any reply whether the Western Bengal Coal Fields Co. which belonged to the Birlas had applied for mining licence in Rajasthan. It is stated that these applications are today pending in the Ministry. I do not think what was intended in the Industrial Policy Resolution is being properly implemented. Of Course I must congratulate the Minister of Mines. Todaythis should have been done 20 years backhe has taken courage in both his hands and has actually moved in to correct the mis.akes sins and crimes of the past taking over 214 coking coal mines but while I praise him, while I congratulate him, I must have to say that even today half the total coal production is in the hands of the private sector. If his arguments for taking over the coking coal mines are that they were not conserving coal, that they were not running the mines in a proper, scientific and rational manner, are they not equally true of the non-coking coal which is actually important for our power houses, for our railways and the Manager and the contractor and some

for our industries? If the coking coal mines were not run properly, if the mines were being destroyed, if reckless slaughter mining was being done, is it not also true of the non-coking coal mines whose number today is over 400, whose production today is roundabout 40 million tonnes and which control over 100,000 workers if he stops at this stage and does not take over the non-coking coal mines India will face a very serious famine of coal in the near future which may completely throttle all our plans to develop power houses, thermal power stations etc. So the time has come to take over not only the coking coal mines but all sorts of coal vilich the Government, perhaps because of the pressure of mine owners have not This is not enough. touched. Has he got the time to see what is happening in the national coal sector ? It is all right that the Government has taken over 214 coking coal mines but I am afraid although some progress has been made things are not as good as is being painted. I find today although the Government assured on that the contractors who control about 40 per cent of the workers in the coal mines will be removed and direct payments will be made, in a large number of cases the contractors are there. In some cases the contractors are the managers or their relatives are managers. Even today when Mr. Kumaramangalam and Mr. Chari are supposed to look into the affairs of the coalmines, the workers in the nationalised coal-mines in the coking sector are not getting the wages they should get and which he was promising that they would get. In between there are vested interests who are trying to sabotage both from within and from without the take over of the coking coal-mines. I find there are agents, agents have been kept in the Karamchand Thapar coal-mines and in the other coalmines who are creating labour unrest by not paying the workers their due wages. I am surprised and I do not want to attack the Custodians. They have taken over just now. They are doing a good job. Even so sometimes they are not as alert as they should be. In the case of one colliery Gonudih, colliery, it was found that the Manager was colluding with his brother-in-law, who was a contractor, and was not paying the wages which should be paid to the workers. It is being shared between

Development) Amdt.

other people. to manage the nationalised concerns dis-It is unfortunate contractor was killed. that Mr. Bose-Mullick is the Custodian and he has not taken any steps in this regard. This is a very serious development which might affect industrial relations in that area. The entire working-class, the AITUC, the INTUC and the HMS, all the central trade unions have clearly stated that they will give whole-hearted support to this nationalisation, but their support has not been taken properly. I have not seen any meeting taking place to solve the difficulties. On the other hand I am afraid the Government and particularly the present set-up is in some ways directly and indirectly succumbing to the pressure of the private sector, which is responsible for the looting. I can give you one example. In the Begania colliery, the agent Mr. Boudha, was responsible for removing all the Godrei almirahas, the rails and other things from the colliery. Today I am surprised that he is being kept as an agent of the colliery. The railway lines which are needed for the movement of coal underground were removed. He is today being kept as an agent. There are 31 workers in that colliery. Suddenly I found that the Custodian has dismissed all of them, except 13. Is this the result of the co-operation of the workers and the trade unions? Out of 31 workers only 13 have been kept. This is how sabotage is going on. Again I am drawing the attention of the Minister to this. What sort of people have you kept in the Purchases and Sales Department? Those officers, the top tycoons of Bird and Company, are given the entire job to look after the sales division. Why " Could you not find be ter young technicians, young people, who have fought for nationalisation and who are willing to give you co-operation? Mr. Kumaramangalam may know that every step will be bitterly opposed by the vested interests and a large number of them unfortunately are from your party. I am qui'e sure and I do want to give a warning that there are elements in the ruling Congress Party in Bihar who are most unhappy about this nationalisation. Certain slogans have been raised which are dangerous and which will disrupt the entire nationalisation scheme

Those who are supposed Other types of slogans have been raised. I find that behind these slogans is the shamiss the workers and then contractors come dow of the big tycoons who are not reand attack the workers. Is the scuffle one | conciled to their loss of the coking coalmines. They are desparate today. From Dhanbad the Bihar politics was corrupted. It was from the Dhanbad black money that a number of Bihar politicians, a number of trade unionists built their big houses, and bank balances. They are so fantastic and so big that I cannot find any word. You have to be cautious about this. In the proposed Corporation that you are going to set up, will you take those people whose record is absolutely black in relation to workers, in relation to safety, etc.? Would you bring in those hated officers to head this Corporation House and the other House have so long opposed this. The public sector is losing because at the head we find IAS and ICS officers. But here ! the biggest challenge. 214 coking coal mines of all shapes and sizes are there. Will you hand them over to the IAS office's, to the bureaucrats selected by the Bihar Government, to the discredited officers who have been thrown out of other public sector enterprises ? Or will you take the cooperation of the trade unions, of the scientists, of the technicians and of really efficient people so that they can really do a good job and run these mines which have been nationalised?

Lastly, I should say that labour trouble is being fomented by the vested interests, and your Custodians, they were good and alert at the beginning, but they are not as alert today as ..t the beginning. It & for the Union Steel and Mines Minister to be more vigilant and more alert so that the good work is not spoiled because a great attempt is being made to dis upt production by the capitalists and by the corrunt politicians who so long got money from the coal mine owners, under the garb of various slogans such as "jobs for Biharis only" and others. I would support that local people must get first preference. There is no doubt about it. But at the same time these private mine owners and others should not be allowed to slide back into top positions in order to show after a few years that nationalisation has not improved matters. I can assure you, nationalised mines could work better. This year's production is a little better than the production which was achieved when the mines in the name of Bihar for the Biharis. were under the private sector.

(Shri Kalyan Roy)

the Custodian, Mr. Chari. But the time has come to be more alert and for that, the trade unions will cooperate. to know whether the Minister will cooperate with the trade unions. That is the question that he should answer.

SHRI MOHAN LAL GAUTAM (Uttar Pradesh): I support the Bill, and would offer a few remarks. When the Industrial Policy Resolution of 1956 was passed, I think it was in the minds of the framers of the Resolution that due importance to coal should be given. Coal is an article which is required for the development of industry, agriculture and for all social service activities. And the NCDC was formed to take charge of the public sector undertakings so that enough coal may be supplied to all concerned and that there should be no scarcity of coal. I need not dilate upon the importance of coal and its requirements. But I want to draw the attention of the Government and especially the Minister in charge of coal, that the supply position of coal today is not satisfactory at all because firstly, the NCDC is a junior partner in this sector of producing coal. The private sector is a major partner. And coal is not produced really, it is wasted. Coal-raising is limited by the offtake that takes place. If there is enough of demand for coal and there is enough of capacity to carry the coal from the pitheads to the consumer, then coal will be raised in sufficient quantities. This position existed before. In 1962, there was scarcity of coal and I think within a year or so the whole picture changed. Within a year the position was like this that there was enough of coal, enough of transport facilities but not enough of consumers. Today the position is that the demand is there, the supply can be there but transport facililies are not there, and therefore, there is the scarcity. The removal of the scarcity of coal will depend upon the development, upon our success of our economic growth, Industry will be ham-Agriculture will not be able to develop as much as it can. Social services like roads buildings and everything will not be able to reach the targets fixed. Take, for example, the coal price. The coal price has gone up by nearly a hundred per cent. The price of bricks which was nearly Rs. 34 per thousand is today to meet the demand and they find them-Rs. 110 per thousand. If we plan for four selves helpless. I do not know what the

rooms we can hardly construct 21 rooms The furniture required, the men required all will be cut down and our development will not be to the extent we want. The money will be spent according to the plan but the targets will not be achieved in terms of commodities, in terms of achievement far as the projects are concerned. Therefore, my question is that in spite of the fact that responsibility was shrown on the N.C.D.C. after 1956 to meet the requirement of coal, we find there is great difficulty in getting coal these days. I may say that today the responsibility of supplying coal is not that of the Ministry of Steel and Mines. The demand of coal cannot be met by the Ministry because they have not got the necessary control and necessary means to carry coal from the pit-head to the consumer. Their difficulty is that coal can be raised as much as is required. But if the transport facilities are not there, then the Ministry of Steel and Mines will be helpless. This has happened after the decontrol of coal. Coal was a controlled item previously and coal could move according to the instructions of the Coal Controller and his offices. After decontrol the Coal Controller and his offices go out of the picture. Now the responsibility of carrying coal is that of the Railways. The Ministry of Steel and Mines has no say in the matter. Therefore, it is a very serious matter. The Government or the Parliament has give nthe responsi bility of supplying enough coal to the Department of Coal and the National Coal Development Corporation, a public sector undertaking. But they are helpless. Therefore, my suggestion is that the Government and the Ministry of Steel and Mines will have to think whether it is not time to control coal so that the responsibility thrown on them can be met and coal can be supplied by the Coal Department to the consumer, so that progress in agriculture, in industry, in the C.P.W.D. in so far as roads building and every thing is far as roads, building and everything the things that I want to bring to the notice of the Government. The Ministry of Steel and Mines and the public sector were started mainly for this purpose. The Industrial Resolution was passed that the entire future development of coal would be in the public sector. But they are not able

and Validation Bill, 1971

thinking of the Ministry is. But the question is they will have to answer Parliament. If they find any difficulty I think they must remove it. One of the suggestions that I want to make is that unless the Department takes the responsibility and brings about control again and decontrol is done away with, they will not be able to discharge the responsibility entrusted to them,

Previously there was a committee coal distribution set up by the Ministry of coal. That committee was a good forum; all the concerned interests the colliery owners. the merchants, the consumers, the Government, the Railways and shipping, were all represented. It was a good forum and they could discuss things there, with the result that if there were any difficulties, they could be removed. I remember one thing, that previously it took 28 days for a wagon to come back for loading to the pit-head. After the clearing of the obstacles stood in the way by mutual discussion, the number of days was reduced to perhaps 10. It means that the carrying capacity of the Railways was practically three Therefore, something has to be devised to remove this scarcity of coal that exists to-day and which is retarding the economic progress of the country.

Sir, this is only a measure for the unworked areas, i.e. those areas which have not been worked. But as my friend, Mr. Roy said, these private-sector wallahs who are major partners and who produce more coal than the public sector or the NCDC, do all sorts of mischief and create all sorts of difficulties. They do not pay the wages that are recommended by the Wage Board; they do not give facilities that they should give, with the result that their cost of production is less. But the public sector undertaking has to abide by all these things, they cannot afford to negrecommendations of the Wage lect the Board, they have to provide all the facilities to the workers; they have to prove that they are ideal employers. Therefore, their cost of production goes up. Now, one point that I would submit to the Government is that when the public sector undertakings like the Railways or semi-Government undertakings like Electricity Boards want coal, they ask for tenders. Naturally the tenders of the public sector undertaking will be a little higher because their cost is higher. Because they are ideal employers, millions of rupees by way of commission.

they give full wages and full facilities, their cost is bound to go up, whereas the cost of those who are unscrupulous, who do not pay full wages, who do not give all the facilities that they should give under the Act, is less and, therefore, their tenders are less than the tenders of the public sector undertaking. And the Chairman of the Electricity Board or the others will say, "How can I accept a higher tender when a lower tender is available?" May I suggest that in Government undertakings and in semi-Government undertakings, there should be a rule that collieries which have not fulfilled their obligations, i.e. which have not implemented the Wage Board award or have not given the facilities that they should give, should be blacklisted as tenderers. They should not be allowed to tender because they have not fulfilled their obligations and they are cheating the labour. Therefore, they should be blacklisted. If this is done, then naturally the public sector undertakings and one or two or three private sector collieries who have given all the facilities that they should give, will get a chance. Otherwise, these small colliery owners will be excluded. What we see to-day is that because they supply cheaper coal, their tenders are accepted and the NCDC is a loser in spite of the fact that it is a public sector undertaking and a public sector undertaking has to supply commodities to another public sector undertaking like the Railways or a semi-Government taking like the Electricity Board, But they are excluded because their tenders are higher. My suggestion is that public sector undertakings may supply coal to public sector undertakings without any tender or without any competition, at a fixed price to be agreed upon by the parties. Secondly, public sector undertakings employ middlemen to supply coal to other public sector undertakings. do not know why money is paid in lakhs to these middlemen by way of mission. Why not one unit of the Government supply to another unit of the Government any commodity at a fixed price to be agreed upon by both. Arbitration can be made by the Government. Therefore, I suggest that these middlemen between public sector undertakings and public sector undertakings should go and they should not be paid lakhs and

[Shri Mohan Lal Gautam]

The difficulties will remain so long as the private sector is a major partner. If you want to develop the country, if you want to supply this most essential article for the development of the country, then we have to nationalise all the private sector coal mines Without that, I do not think that the responsibility that is given to this Ministry will be fully discharged With these words, I support the Bill

حودھری آہے۔ محمد (سار) •

وائس چيرمين صاحب _ انهي حو دل ھاؤس کے سامنے ہے میں اس کا سواگ کرنا هوں ۔ سرکار کو اس ىل كو يمار لابا جاهتر يها .. اس کے دو کارں ھیں ۔ ھمیں کول مائنز میں اس یاب کو دیکھا ہوگا کہ آج كول مائنز مين كس طرح پرايلمس کھڑی ھیں حو ہرائیویٹ لوگ تھر انہوں نر مائس کو کس طرح سے ڈیمسج کیا ۔ خبر اس دیش کی دولت کی کافی بربادی هوئی ـ مجهر اس بات کی خوسی ہے کہ بہت دنوں کے بعد سرکار کی بدھی کھلی اور میں مبارك اديتا هول كمارا سكلم صاحب کو که انہوں نے بڑے ڈٹرمینسٹن کے ساتھ اس کام کو کیا ھے لیکن مجھے ایک بات سمجھد میں نهس آئی که سرکار همیشه ادهورا کام کیوں کیا کرنی ہے ۔ اس سرکار نر كحهه مائس كو تو نيشلائز کیا اور کحهه مائسز کو انهی تک سرکار ہے حہوڑ دیا ھے۔ یہ ایک ىه برى كمىلىكىشن ھوگى اور میں سمجھتا ہوں کہ جس حوصلہ کے ساتھ اور هم کے ساتھ کمار مگلم

صاحب در اس کام کو کیا ہے۔ محهر يو هسي آبي هے که ان کی بارثی خود اس کی مخالف مهار میں کر رہی ہے ۔ مس سہمجھتا کہ اس کے بولشکل موٹیو کیا جس لیکن میں سمجھیا ھوں کہ یہ ادھا کام ہے۔

† चौधरी ए॰ सोहम्मद (बिहार). जनाब वाइस चेयरमैन साहब, अभी जो बिल हाउस के सामने हैं मैं उसका स्वागत करता हं। सरकार को इस बिल को पहले से लाना चाहिए था। इसके दो कारण है। हमें कोल माइन्स में इस बात को देखना होगा कि आज कोल माइन्स में किस तरह की प्राब्लम्स खडी है जो कि प्राइवेट लोग थे उन्होने माइन्स को किस तरह से डेमेज किया। खैर इस देश की दौलत की काफी बर्बादी हुई । मुझे इस बात की खुशी है कि बहुत दिनों के बाद सरकार की बृद्धि खुली और मैं मुबारिकबाद देता ह कुमारमगलम साहब को कि उन्होने बडे डिटरिमनेशन के साथ इस काम को किया है। लेकिन मुझे एक बात समझ मे नही आती कि यह सरकार हमेशा ही अध्राकाम क्यो करती है। इस सरकार ने कुछ माइन्स को तो नेशनलाइज किया और कुछ माइन्स को अभी तक सरकार ने छोड दिया है। यह एक बहुत बड़ा कम्पलीकेशन होगी और मै समझता ह कि जिस हौसले और हिम्मत के साथ कुमारमगलम साहब ने इस काम को किया है, मुझे तो हर्सा भी आती है कि इनकी पार्टी खद मुखालिफत बिहार में कर रही है। मे नहीं समझता कि इसके पोलिटिकल मोटिव क्या है । लेकिन मैं यह समझता ह कि यह एक अच्छा काम है।]

श्री कल्याण राय: दोनो के आइडेंटिकल मोटिव्स है

شری حود هری اے ۔ محمد . حون کہ آپ دونوں کے ہارٹر ہیں

†[] Hindi translite, ation.

آج دهنباد میں آگ کیوں لگتی ہے۔

[23 NOV. 1971]

لئے آپ جانتے ہیں تو مجہے یہ کہنا ہے کہ سرکار کو اس کے اوپر کافی دھیان دینا چاھئے ۔۔

سب سے بڑی بات یہ ہے کہ ابھی جتنی سینٹر آرگنائزیشنس هیں ۔ آئی۔ این - ٹی - یو - سی اور اے - آئی - ٹی یو۔سی۔ سب نے اس کا سواگت کیا۔ منسٹر کمارا منگلم صاحب جب دهنباد گئے مجو وہاں کے مزدوروں نر ان کا کافی سواگت کیا لیکن اب اس کا پهل مزدوروں کو کیا سل رہا ہے۔ مزدور نکالے جا رہے ہیں اور جو وہاں پر کل مزدور نیتا بھی کہلاتے تھے وہاں پر کول مائنز کے دلال بھی تھے ۔ ان کے آدمیوں کو وہاں پر اپوائنٹ کیا جا رها هے انگوٹھا ٹھپه لگوا کر ـ تين وو چار سو پانچ سو روپیئر کے اوپر ۔ اب وهال کے مزدوروں کے یه سمجھ میں آ رہا ہے کہ نیشنلائزیشن میں سرکار کو اس ماننز کے لینر سے مزدورون کی سیکوریٹی آف سروس نہیں ہے۔ اس لئر میں سمجھتا هوں که اس پر منسٹر صاحب کو کافی دھیان دینا چاھٹر۔

میں تو برابر کہتا آیا هوں که سرکار جو بھی اچھی بات کرے گی اس کو میں ضرور سپورٹ کروں گا۔ ابھی ٹاٹا کی کیولری ہے جس کو سرکار نے نیشنلائز نہیں کیا تو ٹاٹا کی کیولری کو بھی نیشنلائز کرنا چاھئے۔ اگر تھوڑی سی چیزوں کو آپ لیں گے تو اس گا نتیجه وہ هوگا جو آج کل هوتا رها ہے۔

وہاں آگ لگنر کے کارن کیا ہیں۔ جو آنرس ھیں مائنز کے وہ اپنے بزنس پوئنٹ آف ویو سے اوپر اوپر سے کوئلا نکال لیتر هیں اور اندر اندر چھوڑ دیتے هیں۔ نتیجه یه هوتا ہے که مائنز دهنس جاتی ہے اس کی ٹیمبرنگ ٹھیک نہیں هوتی ۔ نتیجه یه هوتا ہے که مائنز بھر جاتی ہے همیشه کے لئر ڈسٹرائر هو جاتی ہے۔ اس کو ری آوپن کرنر کے لئر کافی پیسه دوسرے کو خرچ کرنا یرتا ہے۔ اس لئے میں آپ سے کہنا چاھتا هوں که آپ نے جوقدم اٹھایا ہے وہ بهت اچها قدم اٹھایا ھے۔ لیکن اس قدم کے اٹھانے کے ساتھ ساتھ اور بھی کول مائنز هیں ان کو نیشنلائز کرنا چاھیے۔ آپ نے بہت کریج دکھایا کول کے بعد کوپر بھی بہت امپورٹینٹ چیز ہے ۔ میں اس بل کے اوپر دو تین باتیں آپ سے کہنا جاہتا ہوں ۔ میں برابر کہتا آیا ہوں که انڈین کوپر کوآپریشن کی طرح آپ کو مائنز کو بھی نیشنلائز کرنا چاہئے ۔ جو مائنز هندوستان کوپر کوآپریشن کی هیں ان پر آپ لاکھوں روپیہ خرح کرتے ھیں۔ ھندوستان کوپر کی بغل سیں ایک مائن عے بہار گورنمنٹ اس کو کوٹھاری

صاحب کو دینے جا رہی ہے۔ ھندوستان

کوہر کارپوریشن کو دینے کے بجائے اس

کے بارے میں آپ کے پہلے جو منسٹر

صاحب تھے ترگنا سین صاحب ان کو

میں نے چھٹی بھی لکھی تھی ۔ دوسری

کا مزدوروں نے حو سوحا بھا بسسلائزسن سے ہم کو فائدہ ہونے والا ہے اس کے بجائے اگر سردور سمجھس کہ دل ہماری روٹی بہس رہے والی ہے ویڑا ڈساروائٹمسٹ ہوگا۔ بسسلائرسس کے معنی یا ہس کہ ویلم یحائس مائنز کو تلا بحائس اور بروڈکسن بڑھائس مردوروں کے دل میں ڈسکسٹ سے ہی مردوروں کے دل میں ڈسکشمسٹ بیدا گر دیا اگر ان کے دل میں نہ باب بیدا کر دیا اگر ان کے دل میں نہ باب سروس نہیں رہے گی ہو میں سمجھتا ہوں کہ جو آپ ہے سوحا مائیز کو لنے سے دوسا نہیں ہوگا۔

اس لئے میں آپ کو مارک باد دیا عول ۔ آخر میں میں کہوں گا کہ کوہر ۔ بی بہت اسورٹیٹ ہے ۔ اس کو بھی ممیں نیشنلائز کرنا چاھئے ۔ اب اگر میں نیشنلائز کرنا چاھئے ۔ اب اگر سکے تو میں سمجھتا ھوں کہ کوئی نہیں کر سکے گا ۔ میں سمجھتا ھوں کہ کوپر ھمارے دیشن کی بہت بڑی دولت کوپر ھمارے دیشن کی بہت بڑی دولت ان کی بھی آپ نیشنلائز کریں ۔ ابنا کہنے کے بعد میں اس بل کو سپورٹ کرتا ھوں ۔

† विधरी ए० मोहम्मद . चूिक आप दोनो के पार्टनर है, इसिलए आप जानते हैं तो मुझे यह कहना है कि सरकार को इस पर काफी ध्यान देना चाहिए । सबसे बड़ी बात तो यह है कि अभी जितनी सैट्रल आग्नाइ-जेशनस है, आई० एन० टी० यू० सी० बौर ए० आई० टी० यू० सी० सब ने ही इसका स्वागत किया है । मिस्टर कुमारमंगलम

مودهری اے۔ محمد بات مس يه جاسا جاهتا هول كه آيكو بري ذمهداری سے آب کو کیٹگوریکلل جواب دینا هوگا که جب آرڈیس هویا تھا یو اس آرڈی یس کے مہلر کسر مائنز آنرز کو سه لگ گنا که یه مائس بیشنلائر هونے والا ہے۔ ان لوگوں ر سام سامان اٹھا لىا حتى مائيز براپرئى بھى صاف كرلى ـ آب کو ممام حالی ملا۔ اس کے بارے میں آپ کو انکوائری کرنی چاھئر۔ گورىمىڭ آف اىديا آردىنىس كرنے جا رهی هے اور جسر سائنزآبرز هیں ان کو به حل کلا نو انهوں نے رانوں راب نمام لوئلا اثها لنا يمام رجسترون مين نام ادهر ادهر کر دیئر ـ کسی کو کچه سا دیا کسی کو کچھ ۔ اس کی آپ کو ا کوائری کربی جاهئر ـ به بڑی ذمه داری کی بات مے ۔ اگر اس طرح سے نیشنلائزیشن کا طریمه رہا کہ جس کی فیکٹری کو آپ نسنلائز کریں اس فیکٹری کے نیشنلائزیشن کے آرڈینیس هونے کے پہلر راشٹرہتی بھون کے کمیوبیکر مکلنر سے پہلر مائسرآسرز کو بته چل حائے تو میں سمحها هوں اس سے ناکارہ سرکار هندوستان کی سہس ہو سکتی ہے اس کے بارے سی انکوائری کرنی چاهثر ـ

دوسری باب میں آپ سے یہ عرض کرنا چاھتا ھوں کہ آپ نے جن سینیٹمیٹس کے سابھ نیشئلار کیا اگر وہ پرائیویٹ آنرز کے طریعے پر چلانے کی کوشش کی گئی اور آفیسر گری چلی بو مردوروں کو بڑی مایوسی ھوگی۔مزدوروں نے جو سبنا دیکھا تھا نیشنلائزیشن

153 Coal Bearing Areas (Acquisition and

साहब जब धनबाद गए तो वहां के मजदूरों ने इनका काफी स्वागत किया, लेकिन अब इसका फल मजदूरों को क्या मिल रहा है ? मजदूर निकाले जा रहे हैं और जो वहां पर कल मजदूर नेता कहलाते थे. वहां कोल माइन्स के दलाल भी थे। उनके आदिमियों को वहां पर एपवाइंट किया जा रहा है। अंगुठा ठपका लगवा कर 300-400-500 ६० के ऊपर अब वहां के मजदूरों को यह समझ आ रहा है कि नेशनलाइजेशन ने सरकार को इन माइन्स को लेने से मजदूरों की सिक्यरिटीं आफ सर्विस नहीं है । इसलिए में समझता हं कि इस पर मिनिस्टर साहब को काफी ध्यान देना चाहिए।

मैं तो बराबर कहता आया हूं कि सरकार जो भी अच्छी बात करेगी, उसको में अवश्य सपोर्ट करूंगा । अभी टाटा की कोलियरी है जिसको कि सरकार ने नेशन-लाइन नहीं किया तो टाटा की कोलियरी को भी नेशनलाइज करना चाहिए। अगर थोडी सी चीजों को आप लेंगे तो इसका नतीजा वह होगा जो आज कल होता रहा है।

आज धनबाद में आग क्यों लगती हैं ? वहां आग लगने के कारण क्या हैं? जो ओ-नर्स हैं माइन्स के वे अपने बिजनेस के व्वाइंट आफ व्यु से उपर-ऊपर से कोयला निकाल लेते हैं और अन्दर-अन्दर छोड देते हैं। नर्ताजा यह होता है कि माइन्स धंस जाती हैं। उसकी टेम्बरिंग ठीक नहीं होती । नतीजा यह होता है कि माइन्स भर जाती है। हमेशा के लिए डेस्ट्रोय हो जाती है। इस को रि-ओपन करने के लिए काफी पैसा दूसरों को खर्च करना पड़ता है। इसलिए मैं आपसे कहना चाहता हु कि जो आपने साहस से कदम उठाया है, वह बहुत अच्छा उठाया है। लेकिन इस कदम के साथ-साथ और भी कोल माइन्स है, उनको नेशनलाइज करना चाहिए। आपने बहुत करेज दिखलाया है और जिस हिम्मत से आपने यह काम किया है, उस हिम्मत से और भी करना चाहिए।

कोल के बाद कापर भी बहत इम्पाटेंट चीज है। मैं इस बिल के ऊपर दो-तीन बातें आपसे कह देना चाहता हूं। में बराबर कहता आया हं कि इंडियन कापर कारपोरेशन की तरह आपको माइन्स को भी नेशन-लाइज करना चाहिए । जो माइन्स हिंदु-स्तान कापर कारपोरेशन की हैं, उन पर आप लाखों रुपया खर्च करते हैं। हिंदुस्तान कापर की बगल में एक माइन है। बिहार गवर्नमेंट इसको कोठारी सहाब को जा रही है।

हिन्द्स्तान कापर कारपोरेशन को देने के बजाय इसके बारे में आपके पहले जो मिनिस्टर साहब थे, तिगुन सिंह साहब, इनको मंने चिठ्ठी भी लिखी थी । दूसरी बात में यह जानना चाहता हूं कि आपको बड़ी जिम्मेदारी के साथ आपको कैटेगिरीकली जवाब देना होगा कि जब आर्डिनेंस होना था तो इस आर्डिंस के पहले कैसे माइन्स ओनर्स को पता लग गया कि यह माइन्स नेशनलाइज होने वाला है। इन लोगों ने तमाम समान उटा लिया जितनी माइन्स की प्रापर्टी थी साफ कर ली। आपको तमाम खाली मिला। इसके बारे में आपको इन्क्वायरी करनी चाहिए । गवर्नमेंट आफ इण्डिया आर्डिनेंस करने जा रही है और जितने माइन्स ओनर्स हैं, इनको पता चल निकला तो उन्होंने रातों रात तमाम कोयला उठा लिया। तमाम रजिस्टरों में नाम इधर-उधर कर दिये। किसी को कुछ बना दिया तो किसी को कुछ। इसकी आपको इन्क्वा-यरी करनी चाहिए।यह वड़ी जिम्मेदारी की बात है। अगर इस तरह से नेशनलाइ-जेशन का तरीका रहा कि जिसकी फैक्ट्री को आप नेशनलाइज करें तो उस फैक्ट्री के नेशनलाइजेशन के आर्डिनेंस के आर्डर से पहले राष्ट्रपति भवन के कम्यूनिक निकलने से पहले माइन ओनर्स को पता चल जाय, तो मैं समझता हूं कि इससे नाकारा सरकार हिन्दुस्तान की नहीं हो सकती है। इसके बारे में इंक्वायरी करनी चाहिए।

[चौघरी ए० मोहम्मद]

दूसरी बात मैं आपसे यह अर्ज करना चाहता हूं कि आपने जिन सेंटीमेंट्स के साथ नेशनलाइज किया, अगर वह प्राइवेट ओनर्स के तरीके पर चलाने की कोशिश की गयी तो और आफीसर-गिरी चली तो मजदूरों को बड़ी मायसी होगी। मजदूरों ने जो सपना देखा था नेशनलाइजेशन का मजदूरों ने जो सोचा था, नेशनलाइजेशन से हमको फायदा होने वाला है, इसके बजाय अगर मजदूर समझें कि कल हमारी रोटी नहीं रहने वाली है, तो बड़ा डिसएपाइटमेंट होगा । नेशनलाइजेशन के माने ये है कि वैरुष अचायें तो माइन्स का कोयला बचायें और प्रोडक्शन बढाएं । और अगर आपने बिगनिंग से ही मजदूरों के दिल में डिस-कंटेंटमेट पैदा कर दिया। अगर उसके दिल में यह बात आ गयी कि हमारी सिक्यूरिटी आफ सर्विस नहीं रहेगी तो मैं समझता हूं कि आपने सोचा माइन्स को लेने से, वैसा नहीं होगा।

इसलिए मैं आपको मुबारकबाद देता हूं । अखिर में कहूंगा कि कापर भी बहुत इम्पार्टेंट है। इसको भी हमें नेशनलाइज करना चाहिए। अब अगर ऐसा कुमारमंगलम साहब न कर सके तो मैं समझता हूं कि कोई भी नहीं कर सकेगा। मैं समझता हूं कि कापर हमारे देश की बहुत बड़ी दौलत है। इसको भी आप नेशनलाइज करें। इतना कहने के बाद मैं इस बिल को सपोर्ट करता हूं।]

श्री निरंजन वर्मा (मध्य प्रदेश): श्रीमन् जहां तक कि कोल का प्रश्न है यह मध्य प्रदेश से बहुत अधिक संबंधित है। कोल के बारे में देश में जो स्थिति हो रही है, उसके बारे में अभी हमारे मित्रों ने हमारे मंत्री जी का ध्यान आकिषत किया है। लेकिन इस विषय पर ज्यादा न बोल कर मैं यह चाहता हूं कि बिल के सम्बन्ध में ही कुछ शब्द जरूर कह दूं।

हम उनका ध्यान इस तरफ आकर्षित कराते हैं कि मध्य प्रदेश के हाई कोर्ट के एक निर्णय के अनुसार लैंड एक्विजिशान ऐक्ट में जो तब्दी लियां करने के लिये मंत्री जी को बाध्य होना पडा था, उसके अनुरूष यहां पर अब कोल वियरिंग ऐक्ट में भी संशोधन कराने वे आये हैं। हमारा यह निश्चित मत है कि धारा 4 के अंतर्गत जब कोई नोटिफिकेशन जारी होता है और धारा 6 के अंतर्गत वह लिया जाता है तो उन स्टेट्स को धीरे-धीरे लेना संभव है कि मंत्रालय अच्छा समझता हो, लेकिन हम इसे अच्छा नहीं समझते और उसके परिणाम भी होते हैं।

किसी बस्तू को ग्रहण करने की इच्छा व्यक्त की तो उसको धीरे-धीरे लेने से उससे जो लाभ उटाने वाले व्यक्ति है वह समझते है कि आगे चल कर सरकार पूरी तरह उस संपत्ति पर अपना कब्जा कर लेगी और इसलिए वे उसमें कोई उन्नति नहीं करते और इस प्रकार उस भूमि की उन्नति का जो मुल है वह रुक जाता है। इसमें भी उन्होंने यह किया है कि इस कानून के अंतर्गत उन्होंने सबको नहीं ले कर धीरे-धीरे उसको लेना चाहा है और वह बतला कर कि जो उसके मालिक है वह उससे लाभ उठाते रहें जब तक कि शासन को उसकी आवश्यकता न पड़े और जब शासन को उसकी आवश्यकता पड़ जाये तो शासन उसको अधिग्रहण कर लेगा तो इस प्रकार के अधिग्रहण से लोगों को बहुत नुकसान होगा और सरकार को भी नुकसान होगा। सरकार तो यह समझती है कि हम धीरे-धीरे उस पर कब्जा कर लेंगे और उसका जो मालिक है वह यह समझता है कि सरकार किसी न किसी वक्त अपना कब्जा करने के लिए आही जायगी और संभव है कि अगर वह उस पर कोई फसल भी लेने की इच्छा करेतो सरकार के आ जाने से उसकी खडी फसल भी घरी रह जायगी और वह उसकी उन्नति के लिए कुछ नहीं कर सकेंगे और इसलिए वे उसकी उन्नति के लिए कोई प्रयाम नहीं करते और विशेष कर **इस दशा** में जब कि कांस्टीट्यूशन में अमेंडमेट की बात

चल रही है और इस बात की भी संभावना है कि सरकार किसी संपत्ति का मल्य उस के बाजार भाव से न दे कर अपनी इच्छा-नसार उसका मृल्यांकन करे, तो इस द्ष्टि से लोगों को कठिनाइया पैदा हुई है और सरकार के इस भाव को जनता शंका की दिष्ट से देखेगी तो ऐसी हालत में इस प्रकार के काननों को लाने से कोई बहुत अनुकुल प्रभाव पड़ने की संभावना प्रकट नहीं होती तो ऐसा मेरा खयाल है कि यह धीरे-धीरे किस्त बन्दी से संपत्ति का अधिग्रहण किया जाय और वहां के ओनर्स जो है उनके लिए उद्देश्य और कारणों में बताया है कि उनके लिए. किसानों के लिए या जो उसके मल स्वामी हैं उनको भविष्य में कोई कार्य करने से रोका जाय तो यह दोनों बातें अपने स्थान पर सही नहीं है और इस बारे में मंत्रालय ने बहत गंभीरता से सोच-विचार कर के कोई कदम नहीं उठाया है ऐसा मेरा खयाल है।

SHRI DWIJENDRA LAL SEN GUPTA Chairman. (West Bengal): Mr. Deputy Sir. I rise to support this Bill except one Clause, rather the proviso to Clause The proviso reads:

"Provided that no person who has received the amount otherwise than under protest shall be entitled to prefer any such claim before the Tribunal."

There are two categories of people. category of people who are docile enough, they accept the compensation without protest. There is another type of recalcitrant people, litigation-minded people, and they receive compensation with protest. by virtue of this proviso the docile people will be denied the opportunity open to the recalcitrant people to prefer the claim before the Tribunal. So, some people only will get the benefit of this Clause. I am opposed to giving any concession to those also who receive compensation under protest. A mere protest should make no difference. Otherwise, it will amount to discrimination. "Under protest" or any other words, they will only encourage, in future, people to accept all compensation under protest or without prejudice, and this type of encouragement should not be allowed by a proviso like this.

Now coming to this Bill itself, this is a simple Bill on acquisition of coal-bearing There were some defects but the defects have been regularised. But what is more important is the legislation that will be coming in future and I shall mainly deal with that just with a request to make a comprehensive Bill in relation to the coal industry. This type of piecemeal Bill is not the need of the hour. The need of the hour is a comprehensive Bill piece of legislation relates to land acquisition, land which bears coal. Next we shall have a Bill on the management of the coking coal industry. Then possibly we shall have a Bill for management of the non-coking coal industry. Possibly, thereafter we shall get a Bill for nationalisation of the coal industry. Why all these Bills? There might be reasons I do not But there are some actions which could be taken together. So far as the nationalisation aspect is concerned. course there is the question of paying compensation to the nationalised industries. Why should you not take over the management of the coal industry as a whole including those uneconomic units and amalgamate them?

Development Amdt.

and Validation Bill, 1971

Mr. Deputy Chairman, Sir, the industry in my respectful submission, cannot scientifically be said to be the coking coal industry and non-coking coal industry. After this Ordinance it has come to our notice that there were some companies whose coal was never considered as coking coal for the purposes of the steel industry but they have been included and were some companies whose coal was supplied to the steel industry but they have excluded. Then what is the test? Secondly, there are industries where non-coking coal and coking coal were used together profitably from the management aspects-I mean the employees. Now, if you take over this profitable part of it, there are very good and valid reasons; I would not object to its being taken over. But then, what becomes of that section of the coal industry if you do not take over the noncoking coal industry? They will be closed eventually and people will he thrown out of employment. Can we not plan it comprehensively, ourselves ?

All the vices we find in the coal industry are present not only in the coking coal industry but also in the non-coking coal

160

[Dwijendra Lal Sen Gupta] industry. If we take away one set of vices by taking over the management here, why should we allow the same set of vices or a different set of vices to continue in another section of the same coal industry? In Calcutta, these coal management firms, -call it Turner Morrison, call it Andrew Yule or Karamchand Thapar or Birdthey have management agencies for many coal companies. The managing agency system is gone but in spite of that the head offices of those coal companies are there in the offices of these management houses and they are managing things by some arrangement. After this coking coal industry has been taken over, there has been a commotion created in Calcutta proper, particularly in the sensitive **Dalhousie** Square area where the employees are passing sleepless nights about their future. Where do they belong? They belong to the mine itself. If you take over the mines, and not these employees how these employees will maintain themselves? morrow when you will say that the other units of the industry will be taken over. those employees related to the same will be thrown into the street. Even if the coking coal industry goes to the Government, how can you help them? That is the position there and demands an answer.

I understand several representations came to meet the Minister, and I would request the Minister to bear this aspect in mind. This is a human aspect without which this question of taking over of the coking coal industry or non-coking coal industry cannot be considered complete. In this connection, may I remind the Minister that when the Gold Control law was enacted by an Ordinance and thereafter by an Act in 1963 and in consequence the goldsmiths became all unemployed, the then Finance Minister. Mr. Morarji Desai, on the floor of the Lok Sabha said "I considered this subject for long eight months but I had never considered this human aspect"? That is the aspect concerning these employees Mr. Kumaramangalam not rehere. Let pent like that. Let him not say that considered everything but not the human aspect of the employees

3 P.M. now workin; in the head offices of these companies or those who are employed by the some forum in the management of those coal companies which are being managed by these big firms.

How to understand that aspect? For that, he should invite the trade union leaders concerned with those companies. They should not believe the employers because they might have overt or covert reasons, they might have motives. So the Minister should, before he prepares the Bill, hear the union leaders and he should make a clear provision safeguarding all the interests of the employees in the Bill that is to come.

Development) Amdt.

Sir, the other aspect with which I should like to deal in this connection is that it is very good and I must congratulate Minister for taking a bold step of taking over this management. But we have seen even bigger things than this. Following nationolisation of Life Insurence industry, they have created only 75 monopoly houses. Thereafter we have seen nationalisation of 14 big banks, but that has not brought much change in the society. Thereafter there has been nationalisation of the General Insurance Companies. Even if we hear tomorrow about the coal industry being nationalised, that will not helping the poor people of this society so much unless there is a scheme or imagination behind it and for that also the experiences of the National Coal Development Corporation should be taken consideration. With this N.C.D.C. coal industry was partially nationalised and therefore the experiences of the NCDC, its merits and demerits should be applied to that scheme. They have taken a big project in hand but where is the personnel to run it. The existing management personnel is very old and outdated. Unless the employees of the old private sector management who are there are trained and given the opportunities to take up the new responsibilities, I doubt whether they succeed in this project.

In this connection, let me add by contrast here that the Minister has gone ahead with this project but in respect of the Ministry of Petroleum and Chemicals, the position is different. On 16th November, last Tuesday, in reply to my Unstarred Question No. 105, Shri Sethi, Minister of Petroleum and Chemicals, said that the Smith Stanistret Company Ltd., Calcutta, has been reported by the State Government to be mismanaged and malpractices are alleged and that it is on the verge of closure and about 1100 of its men are

Coal Bearing Areas
(Acquisition and

going to be retrenched but in the end he has said that the Government was considering the matter How long the Government was considering the matter? wonder if there is anything yet to be considered after that reply Sir, I have doubts about all this The Government makes Ordinances to take over concerns immediately, as and when required and in those Ordinances they make provisions to some of the existing rights of the employees, even the Industrial Disputes Act is applicable in their respect If they have to do so they should at least not touch the existing rights of the workers They say. well that can we do to keep the industry going? If it is so, at least after this reply, they should have stepped in they should have taken over this management imme diately and save it from further deteriora Mr Deputy Churman by contrast tion also I congratulate this Minister and I hope this Petroleum and Chemicals Ministry will take note of it

SHRI BHUPESH GUPTA (West Ben-Sir I also support the measure which is before us but I have got up to mention one or two points First of all I do not see as to why the Government should have stopped halfway instead of nationalising the entire coal industry. There is no reason as to why the other noncoking coal mines should have been left out of the scheme of a measure of this For the last several years we have kınd heen pleading in this House that such a vital industry as the coal industry should be in every way in the hands of the nation not only in the matter of some regulation and control but also in the sense of ownership, management and so on

Now, Sir, the growth of monopoly capi tal in our country has been largely contributed to by the tycoons in the coal in dustry and the allied industries body knows how the British started these industries in our part of the country with a view to exploiting not only the resources of the country but for building up a vast system of empire, plunder and exploita-The managing agency system as it was called was closely associated with the development of the coal industry in our country in order to enrich the foreign exploiters and also to drain away the resources of our country Therefore I think | again 6-L1101 RSS/71

when you are going to take a step of this kind you should have wiped out that aspect of the dark legacy of the British regime. That has not been done but I hope the Government will soon do so

In this connection, however we are getting a little disturbed by certain trends in the ruling party and in the ruling circles It is good that on the one hand we see such industries as coking coal are nationalised, it pleases us but at the same time when we see the same monopolists are coming back with their patrons-those in the undivided Congress who left the party are now being taken back in all parts or the country and put into the so-called ad-hoc committees we have our apprehen-Are we to understand that they left that side to come to this side for for a few days and then to be taker in the Congress Party and put i ad hoc committees in the name of reorganisation of the Congress' If so, then why this farce? This is a point which we must make because after all the coal industry, even the nationalised sector depends very much on how the Congress Party is It cannot be separated organised I am sure after the 1972 elections or even be fore that we shall see some of those discarded, discredited and defamed politicians coming again on the top in the ruling party and occupying later on after 1972 leading positions in some of the State Govern ments We have the spectacle of Gujarat

The other day Shrimati Indira Gandhi, Prime Minister of the country and supreme leader of the party went to Gujarat and made a speech I have carefully studied the speech, there are good points in it and there is also electioneering in it I can understand elections and the need for making election speeches but what about the monopolist and pro-monopolist elements being taken back into the Congress(R) again? I do not see any warning against this kind of thing Mr Om Mehta, I m told, has got several lists in his pocket of applicants of prodigal sons and daughters seeking to return to the ruling party should ask him to throw away these lists After all many of these people had left with a view to staging almost something like a political coup in the country The coup having miserably failed, now they thought it would be wiser to get These Trojan horses of

(Shr) Rhupesh Guptal counter-revolution and reaction should not be given shelter.

MR DEPUTY CHAIRMAN . You must speak on the Bill which is about coal.

SHRI RHUPESH GUPTA I am hauling them over the coal. Now. Sir. they should not be taken back, these people who sabotage My friend, Mr. Kalvan Shankar Roy referred to their sabotage Who does it? I ask you, who does it? Who are behind it? Who are now able to pressurise you for giving us articles 31(c) in the Constitution (Twenty-fifth Amendment) Bill? Even I have been approached by some people saying: Why do you not compromise on it? Otherwise, it would he difficult to pass the Bill in Rajva Sabha hecause it would not be supported by many and if we are pressed then these people would be against this Bill. This is going You are, Sir, free from trouble Now, we know it Therefore I have to bring it to your notice. This is one of our functions What is the use of bringing it to your notice after the mischief is done? I see that some seminar was held in Andhra Pradesh I have gone through the speeches. Every speech was in spirit and letter, as I read it, in accordance fully with the mandate of the electorate and what the Congress Party itself has pledged at the time of the elections All of them, Mr Chandrajeet Yaday and others who spoke, spoke on the lines on which the elections had been fought and won on the basis of the commitment that had been made to the nation, but the rightist elements are now charging, Raghunatha Reddy.

Know it for a fact that Mr. Raghunatha Reddy is their target I have no fancy for anv Congress Minister, whether he is Mr. Mohan Kumaramangalam or Mr Raghunatha Reddy or Mr. Dixit or whether she is Mrs. Nandini Satpathy I have particular fascination, but it is a question of principle If I see that the Ministers are trying to implement the pledge given to the nation, if I see that the Ministers are trying to implement some of the good policies enunciated in Parliament and promised by Parliament to the nation and then if I see that these people are being sub-

certain people, surely it is not a party question. In the national interest I have to bring it to the notice of the House and I have no doubt about it.

Development\ Amdt

It is a scandalous thing that they are doing those people who are conducting a calculated witchhunt against Mr Raghunatha Reddy because he, having been put in charge of the company law affairs. seems to have annoyed some people, mono-I can understand their polists and others I can understand even annovance attacks against him, but I am surprised that Mr Paithasarathy, a member of the Congress Party, takes up the cudgels for them and carries on an attack against him I should like to know where Mr Parthasarathy belongs to Does he belong to the Syndicate unofficially? Is he the Trojan Horse of the right reaction in the Congress Party or is he supposed to implement the pledges which the Congress gave at the time of the election? I ask this question (Time-bell rings) Do not ring the bell Let me finish, because I will say something interesting and new Therefore, this thing should stop You know it very well and you have been here with me. I never make it a party issue when a Minister goes wrong If Mr Mohan Kumaramangalam goes wrong and he went wrong on the mini-steel plant, our voice was raised here against it, irrespective of the fact that I have been associated with him since my student days That did not deter me Now. again Mi. Raghunatha Reddy and others of the Congress Party are being attacked by them for the Andhra Seminar. Now, they are telling us that Mr Raghunatha Reddy is Mr Brahmananda Reddy's man. some such story. It is cooked up. When Mr Brahmananda Reddy was the Chief Minister it was we who demanded the resignation of Mr Brahmananda many months ago You will remember it. Now, suddenly they have taken a dislike to Mr Brahmananda Reddy. Why should they be accused of by you? Then, those fallen, discredited and discarded men are sought to be brought back These are the duty tactics which Mr. Nijalingappa, Mr. Atulya Ghosh and others introduced in the Congress Party I say...

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY sected to McCarthyism and witchhunt by AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/
संसदीय कार्य विभाग तथा नौवहन और
परिवहन मंत्रालय में राज्य मंत्री (SHRI
OM MEHTA). None of them is there.
They have all gone. Nobody is there

SHRI BHUPESH GUPTA · Sir, these people now at the parliamentary level are completely crestfallen. Now they believe Much of their activity is in subversion outside. You saw how the benches were filled and then they have retreated I tell you, do not think that they have re-They are entrenched in our social life, they are entrenched in our economic life and they have even at this time contacts in vour party. Today funds created with a view to carrying on the old game under new ways, under new condi-Therefore I say, nationalisation by itself is not enough, much more should be done, and conditions should be created in Parliament and in the polity of the country. in the administration and especially in the ruling party, to see that the forces that stand for progress and nationalisation are not weekened. They should not be allowed to be ambushed and smashed all the time as has been done in the case of Mr. Raghunatha Reddy and others. Prime Minister should tell these that these who attack the people who stand by the electoral mandate and who seek to implement them openly or below the belt. they are the saboteurs of the mandate of the election That view should be taken Mr. Om Mehta, I hope, has been good enough to note down my friendly advice in regard to this matter.

Sir, now I must say that nationalisation is good. But what about the bureaucrats? I cannot understand why some of the Ministers love the bureaucrats more than they love their wives. I do not know why they are fond of the ICS bureaucrats there? They are absolutely a misfit Their advice is not good. I can tell Mr. Mohan Kumaramangalam and others, "If you like, you can write and hang in your bed-room; 'Never trust an ICS officer'." Take a paper,

SHRI OM MEHTA: I would like to know why it should be written and hung in the bed-room only.

SHRI BHUPESH GUPTA: Bed-toom I say advisedly because the ICS fellow may be sitting in your sitting room Therefore, that which is a private guidance for you should not be in public exhibition. That is what I say. And what is more, the wife will also remember that. And you know very well that the wife is always a good guide and perhaps she will also remember the motto, and that is in front of her. Therefore, this is an advice, If you like some other room, I have no objection.

Now, about the ICS people and others, it is a rotten thing. I know for a fact that there are ICS and other officials in the Government of India who, of course. always run down the Communists and the leftists, and it is their pastime, profession and hobby. That is their second natura But who does not know that they are running down Prime Minister Indira Gandhi and some of the Ministers, making fun of And the ordinary officers of (IV, Class III and Class II, they com tell their friends, and they come to know like that. It is happening. They are trying to persecute honest officers. That also I knew. It is going on, all over De.hi it is going on They know that it is not possible to do the frontal attack have resorted to this kind of subversion, trying to persecute and harass good officers and men, Government employees, while trying to foster themselves. The ICS coterie is responsible for this. I say, the Minister must take note of it, and they should not be guided by these people. In fact the ICS should be disbanded. They should be compulsorily retired. Why not an amendment to the Constitution for the retirement, compulsory retirement, of the ICS officers be there? Why should they remain? If the princes and the Maharajahs can go, if the privy purses can go, surely this horried legacy of the British rule, once called as 'kept services' by Nehru can also go Why they are there. I do not understand. That is a very important point and I hape that the nationalised sector would be left in the hands of others.

Mr Kalyan Shankar Roy has made a suggestion. May I make a concrete suggestion? Management should be reorganised. The traditional way of managing the nationalised sector should be given

(Acamstion and

[Shri Bhupesh Gupta]

Surely, you can prepare a list of these high officials who, under private ownership were on the side of the monopolists big business people and were indulging in anti labour activities helping them make ill gotten money at the cost of the people The names of these officers should be easily available by the Minister in consul tation with the trade union leaders their representatives They should not be kept in key positions Secondly, Sir, when they are removed others from the bottom should be taken in. It is said that they have no experience Mr Mohan Kumaramangalam did not have experience in the Cabinet It is good that they did not have experience If they can carry on nicely with the Cabinet responsibilities without any previous experience, why can we not apply this rule here also? Why should we go after the so called experience? They have experience in thinggery They have expe-They have experience in rience in fraud double book keeping They have experience in cheating the Government have experience in helping accumulation of wealth in a secret way These are their experiences We do not want such people Let these experiences go Let us anew on a clean slate

MR DEPUTY CHAIRMAN That is enough

SHRI BHUPESH GUPTA Therefore, I say labour also should change its policy The Industrial Policy should change know that bigger things cannot be taken | What about coal? up Surely the Minister can within his limited sphere work out model labour management pattern which will inspire This sort of thing can be done

Sir, the key to democratisation is vigilance against those who try to subvert from within after the whole administration 15 taken over We should guard against them

(Time hell rings)

Finally before I sit down only What has happened to my Press Bill? Who is sabotaging it? It was said that the Press Bill would come up during this week I understand some touts of the big money, met the Prime Minister and built up pressure They met the Minister Now we see no Bill is com-Now my friend, Mr Mehta says that we have got is a committee to discuss it, a sub-committee of the Cabinet, which, I understand Mr Dikshit will also join, Yes what do These are not good things you want to say, Mr Krishan Kant?

MR DFPUTY CHAIRMAN Nothing He says that you should conclude now

SHRI BHUPFSH GUPTA Am I wrong Sir, I am an informed man I tell you Can any one here deny that what I am saying is wrong? Can they challenge what I had even talked to the Prime Minister that this Bill should come 1 have written a letter ilso and in principle if was accepted But now they The Press Bill wanted the sabotaged it press to be delinked from the industrial houses ensuring diffusion of ownership It is a measure according to the recommen dations of the Press Commission which was passed before the House in 1954

MR DEPUTY CHAIRMAN All right Please conclude

SHRI BHUPESH GUPTA What happening to all of you when clendestine forces are working in order to sabotage whatever they can Today you are passing the Constitution (Amendment) Bill because the commitment is big and you cannot get out of it

DEPUTY MR **CHAIRMAN** Mr Barbora

SHRI KRISHAN KANT (Haryana):

MR DEPUTY CHAIRMAN He has already said about it

SHRI BHUPESH GUPTA Mr Krishan Kant, you have not understood Coal does not live outside their territory But why are you opposing such things? Why do you not raise your voice against this?

MR. DEPUTY CHAIRMAN please sit down

SHRI BHUPESH GUPTA I say once again nationalisation of the coat industry is essential Also the foreign oil industry should be nationalised at once we are almost in a war situation country cannot be left in American hands At the time of the Indo-Pakistan war in 1965, the Americans wanted to put presthe Bill will not be introduced. All that sure on India through the oil concerns and

Development) Amdt.
and Validation Bill. 1971

some of the oil officials concerned later on wrote in a book as to how the Americans tried to sabotage the whole thing, put pressure on India and weaken our defence arrangements and so on I say, even if you do not nationalise, follow Mr Mohan Kumaramangalam's example in this matter, that is, take over at least the management of the foreign oil concerns here and how If you feel that we are in an emergency situation the first economic step for the sake of national defence should be the take-over of the foreign oil concerns. Thank you.

श्री गोलाप बरबोरा (आमाम) : उप-सभापति महोदय, जिस दिन कोकिंग कोल की यनिटस सरकार ने अपने हाथ मे लिया था मै चाहता था कि मोहन कुमार-मंगलम साहब को उसके के लिए बधाई द. लेकिन कोई भी अधरे काम के लिए किसी को बधाई कैसे दी जा सकती है। सन 1949 और 1956 के काग्रेम सरकार के 2 इन्ड-स्ट्रियल रिजोल्य शन के बाद आज तक भी कोल सम्पूर्ण राष्ट्र के लिए नहीं है. क्योंकि अभी तक कोकिंग कोल की कई खदाने देश में है जिनको सरकार के अर्धान नही लिया गया है। तो किसी इन्डस्ट्री का एक हिस्सा आप राष्ट्र के हाथ में लेते है और बाकी छोड देते है, यह तो उमकी बर्बादी मोल लेना है। इसी लिए मेरा यह मुझाव है कि सम्पूर्ण कोल इन्डस्ट्री को हाथ में लिया जाय।

जब भीं हम कील के बारे में सोचते हैं तो पहले जिस इलाके की हिन्दुतान की रीढ़ हम लोग कहते हैं—अरिया, रानीगज, धन-बाद—इन्ही एरियाज की बाबत हम सोचते हैं, लेकित हमको दूसरे इलाको के बारे में भी सोचना चाहिए, जहां पर कही-कही कीयले की खडानों में मजदूर काम करते हैं, जैसे आसार में ए० आर० एड टी० कम्पनी कोलियरी की है। 19वी मदी के आखीर में बह ब्रिटिणर्म ने वानाई थो और अभी तक उन लोगों का काम वहा चालू है, लेकिन कोई पूजी उन्होंने कोयला खडानों में इस्तेमाल नहीं की है, यहा तक कि चाय बागान से पहले पैसा इकट्ठा करके महीनो बाद कोयला वे लोग देते हैं। वैसे ही मेघालय मे कोलिय-रीज है, उन कायलरीज की हालत भी खराब है। आपका नेणनल कोल डेबलपगेट कार-पोरेशन है, लेकिन हम देखते हैं कि इस नेशनल कोल डेबलपसेट कारपोरेशन के जरिए भी जिन कोलियरीज की हालत खराब है, उनको सुधारने का खास प्रयत्न नहीं किया जाता।

कछ दिनो पहले मैं आध्र प्रदेश गया था. सिगरैनी जेमी कोलियरी वहा है. सरकार उस कोलियरी को चलाती है। लेकिन सिग-रैनी कोलियरी की हालत रोज-व-रोज खराब होती जाती है ! ऐसी परिस्थिति में देश मे कोयले की इन्डम्टी को बचाने के लिए और आगे बढाने के लिए कोई काम्प्रिटेन्सिव लेजिस्लेशन होना चाहिए । कुछ देशो, जैसे ब्रिटेन में या जापान में, अलग मिनिस्टी है, मिनिस्ट्री आफ पावर, मिनिस्टर एनर्जी, जिसके अन्तर्गत कोयला ही नही, उसके साथ हाइबोइलेक्टिक भी रखने हैं। और अपनी पालिसी बनाते हैं । हम लोग यहा पर अलग-अलग मिनिस्ट्री रखे है और अपने सब्जेक्ट का भी पुरा जान रखते है, फिर फिर पालिसी क्या बना सकते है । मेरा यह सुझाव है कि सारे हिन्दुस्तान की सारी कोलियरीज की मरकार अपने हाथ में ले ले और उसके साथ ही माथ उनको सुधारने की कोशशि करे। सिर्फ उद्योग अपने हाथ मे लेने से ही राष्ट्रीयकरण का मतलब पुरा नही होता है, माथ ही माथ मजदूरों के बारे में भी सोचना चाहिए। मैं देखता हं कि कोई भी उद्योग मरकार अपने हाथ में ले लेती है. वाद भी मजदूरों को हालत जो पहले थीं वैसी ही रहती है, मजदूरो और मालिको वे झगडे पहले जिस उग से चलते थे उसी तरह में मरकार के जो कस्टोडियन वगैरह है, उनने साथ मजदूरों के झगड़े चलते रहते हे । इमलिए मैनेजमेट को भी नये ढग से बनाना चाहिए। सगठित मजदूर यनियनो के नुमायदे उसमें रहने चाहिये, ताकि मजदूर और सरकार मिल कर ऐसी पालिसी

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वान र जिससे उद्याग फायदेमद हा आर उससे समाज भी भा भलाई हो ।

SHRI S MOHAN KUMARAMANGA-LAM Mr Deputy Chairman first of all I would like to thank all the hon Members who have supported the passing of this Bill which, of course covers a very limited area indeed. But the speeches in the debate ranged over a very wide area from coal to the press and everything possible that could have been said about the Government's policy. I am sure, you will excuse me if I confine myself to the points that have been raised regarding the provisions of this Bill itself.

Firstly the only real point that was made about the Bill was in relation to section 17, that is to say the amendment that we have proposed in clause 6 of the I think my friend Shri Sen Gupta who raised it has not exactly followed what is meant here The amendment to section 17 only inserts a new proviso which en ables every person who claims to be an persons interested person whether such has been admitted to be interested or not, including the person referred to in the previous proviso which is ilready existing to prefer claim for compensation before the Tribunal What we are doing is to widen the right of a citizen to prefer a claim That gives nobody any right beyond that of submitting a claim. I think it is giving any citizen in any way affected by the decision to take over any property under this Bill to prefer a claim before the Tribunal I would ask the House to support it as a reasonable provision to widen on the scope of rights of citizens who have difficulties as a result of decision to take over their property

Many remarks have been made about the question of nationalisation of the cok ing coal mines. I would defer my detailed comments to the time when we have introduced a Bill to replace the ordinance under which we have taken over the manage-Perhaps in deference to what the hon Members have said I would make one or two observations I irstly, there is difference between coling coal mines and non coking coal mines So far as coking coal mines are concerned I think well over 25 years ago the conclusion was reached that these mines have not been exploited prepared Sil

and Validation Bill 1971

in a proper scientific and rational manner We have attempted to compel the owners to amalgamate so as to ensure rational and scientific exploitation had no success in this field Therefore, it became absolutely essential from the point of view of preservation of the coking coal reserves to see to it that they are taken over The total coking coal both prime and blendable, will not be more than 4,000 million tonnes whereas a noncoking coal will be about 100,000 million Thus we can see that there is tonnes substantial difference between the two That is why we have taken over the coking coal mines. We have not nationalised them immediately because before that is done it is necessary to know what is the value of the asset, of these mines on the basis of which we have to fix some reasonable compensation As soon as we are able to evaluate the assets of these mines we will come to the next stage of fixing the compensation rates and finally taking over the administration of these mines So far as the question of management is con cerned I would like to assure the hon Members that certainly we shall see to it that the most efficient management is provided for these mines. At present, the Custodian General of the Mines is one of our most experienced officers in the field of mining engineering and I must mention in relation to what my friend Shri Bhupesh Gupta has said that every IAS and every ICS officer need not necessarily be no good at a particular job. One has to see what that job is and what his quali fications are for that particular 10b There are many IAS officers who have gone into the public sector and who have been suc cessful There are some who have been successful. It is a question of choosing the proper person But, while on that subject I might ask him also one thing because he has been talking so much and for so long about the nationalised sector Perhaps he can come over and help us just as there are other people who have come forward to help us like Mr Tulpule who has taken over a General Manager Durgapur Perhaps Mr Bhupesh Gupta also can do that and help us

(Interruptions)

SHRI BHUPESH GUPTA Sir, I have no intentions of this nature. I am not prepared Sir

SHRI S. MOHAN KUMARAMANGA-I I.AM: We never interrupt vou. We patiently listen to you. So, you also please listen. So, Sir, it will be good if, instead of throwing stones from that side, he can come and take some responsibility in the evening of his parliamentary career which. I think, he has to cut short if he takes over and does something useful in this respect and we will welcome it. But, apart from making a toke about it, quite seriously I say that we do want to associate representatives of labour also administration of our public sector projects and we would welcome their co-operation. We know that without the whole-hearted co-operation of the workers it is impossible to run the public sector properly and we want it. But it is not enough if those who are representatives of the workers just to sit in judgment. It is necessary also for them to show in a concrete form how they can help as really their co-operation will make a substantial difference to the working of these mines which is no small task. as you all know. 214 coking coal mines have been taken over at one stroke and amalgamating them, re-structuring them technologically, is going to be a very, very big job and I warmly appreciate and express my appreciation for, the offer of cooneration that is being made and I can assure the hon. Members that we will do our best in the matter.

Sir, there are one or two points that have been raised and perhaps I will deal with them.

SHRI A. D. MANI (Madhya Pradesh): Sir, I want to raise one more point.

MR. DEPUTY CHAIRMAN: Mr. Mani, why do you want to interrupt him?

SHRI S. MOHAN KUMARAMANGA-LAM: Sir, one is regarding the point made by my friend, Shri Mohan Lal Gautam, regarding the control of coal prices. I do not think that it is really going to take us very far. We have got adequate amount of coal so far as raisings are concerned. The problem is really to tackle transportation effectively and that is a matter to which the Government is giving its more serious attention at the moment and we hope that within the next six months we will be making a decisive im- appreciate the fact that we are trying our provement in this field. It is not a ques- best to see that justice is done to tion of limitation on coal raising because workers.

our coal raisings have been as much as we expect them to be. But it is more a question of being able to see that the coal reaches the consumer, whether in industry of the domestic consumer and for that purpose we are doing our best to improve the position.

Then, so far as the question of the private collieries which have not implemented the recommendations of the Wage Board is concerned. I may assure the hon Members that all public sector organisations which are consumers of coal are taking steps to see that those who sell them coal do implement the Wage Board recommendations and it is a part of our policy to ensure that the workers do get their just rights. But, I would also like to mention that so far as the collieries that have been taken over, the management of which has been taken over by the Government, under the recent Ordinance. concerned, we are doing our best to see that the recommendations of the Wage Board are implemented and in respect of the instances brought to the notice of this House by my friend, Shri Kalyan Roy, we will find out the extent to which the statements in the allegations he has made are correct and what the remedial steps are that must be taken in order to see that the workers get justice. We know, Sir, that in the mining areas the workers have had a raw deal for many years and I would not say that about all companies, but there are quite a substantial number of mine owners, who have done injustice to the workers and who were quite often claiming to implement the Wage Board recommendations, but who, through the commission agents and by other means, managed to take away a substantial slice of the wages that are due to the workers. I think the situation is far better though I do not say that it is perfect. But. certainly I would say that thousands of workers who were not receiving the level of wages which they were entitled to under the Wage Board recommendations are today receiving them But, even then there may till be a few thousands who are not receiving them. But, Sir, Rome was not built in a day and we will try our best and I think that the hon. Members will

S Mohan Kumaramangalami

Sir, I will conclude by saving that there are suggestions that have been made regarding coal and now, there are eame suggestions made by my learned friend, Shri Rhupesh Gupta, which are everything other than coal and I am not concerned with those suggestions I think those are not matters which really arise in this discussion We will take them into account when we take up the discussion of the Rill to take ever the management of Then we may have the coal mines full and thorough discussion which, I am sure, will be extremely beneficial and of great assistance to the Government

Thank you

MR DEPUTY CHAIRMAN Now I will put the motion

The question is

"That the Bill further to amend the Coal Bearing Areas (Acquisition Development) Act, 1957, and to validate certain acquisitions of land or rights in or over land under the said Act, passed by the Lok Sabha, be taken into consideration"

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 1, the Enacting Formula and the T tle were added to the Bill.

SHRI S MOHAN KUMARAMANGA-LAM Sir, I move

"That the Bill be passed"

The question was proposed.

SHRI A D MANI Sir, I would like to seek clarification on one point In the notification issued there was some mention about management compensation am not a lawver I want to understand what this management compensation This is a matter which is in the interest of the public.

MR **DEPUTY** CHAIRMAN · Mr Villalan

SHRI THILLAI VILLALAN (Tamil Nadu). I am taking this opportunity to bring one point to the notice of the hon Minister, Mr Kumaramangalam I Will be very happy if the Bill is passed Clause 7 reads like this .

"After section 18 of the principal Act, the following section shall be inserted. namely :--

and Validation Bill, 1971

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Notwithstanding anything 184 contained in this Act, where any land of any rights in or over land belonging to a State Government than the rights under a mining lease granted or deemed to have been granted by the State Government to any nerson) vest in the Central Government, under section 10 or in a Government Company under section 11, the Central Government or the Company, as the case may be, may pay to the State Government such sum of money as would have been payable as rovalty by a lessee had such land or rights been under a mining lease granted by the State Government'."

Previous to the passing of this Bill there is no payment of royalty to the Governments But by this Bill it has been provided that loyalty may be paid to the State Government But, Sir, here the word "may" is put; "may" means "may not" It should be "shall". If the word "shall" is put, it will be very proper, and I will be very happy in supporting this Bill Therefore, I want to bring this thing to the notice of the hon. Minister

MR DEPUTY CHAIRMAN: It is too Clauses 2 to 8 were added to the Bill, late because we have already completed clause by-clause consideration. But it is for the Minister

> SHRI LOKANATH MISRA (Orissa): Sir, I will take only one minute. On this particular occasion, I would whole-heartedly support Mr Villalan, that "may" here should mean only "shall" and nothing else. I cannot agree with you. Sir, that it is too late Nothing is too late. But if according to your direction it is too late. I would expect the hon Minister to give to this House an assurance that "may" would be construed as "shall", so far as the transactions between the State Governments and the Central Government are concerned so that in every case royalty would be paid to the State Governments as if the word "may" had already been substituted by "shall"

SHRI S MOHAN KUMARAMANGA-LAM I would speak very briefly So far as management compensation is concerned, -I would request my friend Mr Mani to

for taking over the management of the Coking Coal Mines. It is because it reguires a certain amount of explanation, and I do not think this is the proper time to launcl into that wide open ocean.

So far as the question of 'may' and 'shall' is concerned, I think both M1. Thillai Villalen as well as my friend Mr. Lokanath Misra are aware of the fact that in the context of the Section it will be a matter for the court, before which Mr. Misra is always bowing his head, to decide whether 'may' is 'shall' or not. I leave it now to be argued in another place, or to get some lawyers to argue it. I do not enter into an argument with him. I can only say that the intention of the Government is certainly to see to it that the State Governments do not suffer as a result of a takeover of this character. It is the Central Government that has introduced this new Section 18A into the Act by virtue of this Clause 7 and I am sure the hon. Members will appreciate that we have not introduced it for the sake of the words contained therein but to see that the State Governments' interests do not suffer.

Mκ DEPUTY CHAIRMAN The question is:

"That the Bill be passed."

The motion was adopted.

THE PREVENTION OF INSULTS TO NATIONAL HONOUR BILL, 1971

THE DEPUTY MINISTER MINISTRY OF HOME AFFAIRS/ गह मंत्रालय में उपमंत्री (SHRI F. H MOHSIN): Sir, I move that the Bill to prevent insults to national honour, as passed by the Lok Sabha, be taken into consideration.

Su, I do not think it is necessary for me to give any detailed explanation as far as this Bill is concerned because, on numerous occasions, this House as well as the other House have expressed concern and indignation at the instances involving deliberate disrespect for our national symbols Elements like the Naxalites, who have no faith in democracy and who want to destroy everything on which rests our national consciousness, have been indulging in such instances in an organised manner. Such

wait for the proper discussion on the Bill listurbance of public order but also as threats to our national honour. We do not have at pre ent any Central law to deal with such overt acts involving insult to our national symbols and they are the National Flag, the Constitution and the National Anthem Only in Tamil Nadu there is an Act called the Prevention of Insult National Honous Act, 1957 which deals with such matters It is necessary that there should be a Central law on this subject on similar lines. We have therefore brought this Bill before the House.

> Sir. Clause 2 of this Bill seeks to lay down punishment for those who in a public place burn, mutilate, defile, etc. the National Flag or the Constitution

Similarly, Clause 3 seeks to lay down punishment for persons who intentionally prevent the singing of the National Anthem or cause disturbance to the singing of the National Anthem in an assembly engaged in such singing. We have to do everything to guard against all threats to our national honour severeignty and integrity, whether such threats emanate from outside or from some within the country. In this critical hour when serious threats are being held out by the military rulers of Pakistan, it is all the more necessary that we must prevent the occurrence of even minor instances [THE VICE-CHAIRMAN (SHRI RAJEN-PRATAP SINHA) เท the Chair.] which may give the impression that we are all not united to guard our sovereignty and freedom, and I have no doubt that this IN THE House will give its wholehearted approval to this Bill

The question was proposed.

BHUPFSH **GUPT 1** (West Bengal) · Sir, we are all for respect of the National Flag We are all for showing due respect to all the symbols of our patriotic tradition, whatever may be our party affiliations But this Bill seems to be creating a little confusion. It says "... brings into contempt (whether by words, either spoken or written, or by acts) the Indian National Flag of the Constitution of India or any part thereof,.. Should National Flag be put in the same category as the Constitution of India? I am raising this point.

Then, Sir, you will find "Comments expressing disapprobation or criticism of instances are serious not only to occasion the Constitution or of the Indian National